NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 512/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES:

Susheel Kumar Puri V/s. Biscoot Records LLP & Ors.

SECTION OF THE COMPANIES ACT: LLP 43 of the Companies Act, 2013.

<u>S.</u> N	NAME	DESIGNATION	SIGNATURE
U	Gaurong; Potil	Adv water for legp No.6.	aurangi
11 -	SHADAB S-JAN 1/6. MKALCO.	Adv - RESP Nos. 13/14	CStof
(1 -	L.A. Patel		Radpatel
(/	Akshow Petker	Adr. For Respondent	files
11	Bhavin Gada	No. 3 Adv. for Respondent (No.) 6	B.
,	Anuchba Kelbar	Adv for Respondent No	01.1.8
	FOULDA	ADUOCATE For RIO, 11	tiz by

(Contd - - 2)

-2-<u>ORDER</u> <u>CP 512/LLP 43/NCLT/MB/MAH/2017</u>

- 1. Learned Representatives of both sides are present. For Interim Injunction Counsel of the Respondent/Petitioner are heard.
- 2. Although on the last occasion i.e. on 15.11.2017 the Respondent was granted time to file reply on or before 29.11.2017, stated that due to change of Counsel reply could not be filed. One of the Respondents, No.6 is filing reply on or before 08.01.2018, copy to be served on the other side, i.e. the Petitioner. On hearing for some time and considering the nature of the Interim Injunction, this Bench is of the view that it is proper to give a short time to the Respondent to file a reply and after considering the reply of the Respondents the question of Interim Injunction shall be decided.
- The Respondents are directed to file their reply on or before 08.01.2018, copy to be served upon the Petitioner. If deemed fit, a Rejoinder to be filed on 15.01.2018.
- 4. To hear the Interim Injunction Order, the matter is listed on 18.01.2018 at

2.30 pm. Sd/-

BHASKARA PANTULA MOHAN Member (Judicial) Date : 18.12.2017

Sd/-

M.K. SHRAWAT Member (Judicial)